

## THE ODISHA HINDU RELIGIOUS ENDOWMENTS (AMENDMENT) ACT, 1943

(6<sup>th</sup> August 1943)AN ACT TO AMEND THE ODISHA HINDU  
RELIGIOUS ENDOWMENTS ACT, 1939.

- Preamble.** WHEREAS the Orissa Hindu Religious Endowments (Amendment) Act, 1941, an Act to amend the Orissa Hindu Religious Endowments Act, 1939, will expire on the 23rd November 1943; Orissa Act III of 1941.  
Orissa Act IV of 1939.
- AND WHEREAS it is expedient to re-enact the provisions of the said amending Act ;
- It is hereby enacted as follows :—
- Short title.** 1. This Act may be called the Orissa Hindu Religious Endowments (Amendment) Act, 1943.
- Amendment of section 31 of Orissa Act IV of 1939.** 2. In section 31 of the Orissa Hindu Religious Endowments Act, 1939 (hereinafter referred to as the said Act), for sub-section (4) the following sub-section shall be substituted, namely :— Orissa Act IV of 1939 .
- “(4) the trustee or any person having interest may, within six months of the date of the order passed by the Commissioner under sub-section (3), institute in the Court a suit to modify or set aside the same ;
- if such a suit is instituted, the Court shall give at the expense of the plaintiff notice of the institution of the suit to all persons having interest, either by personal service, or where from the number of persons or any other cause such service is not reasonably practicable by public advertisement, as the Court may in each case direct ;
- subject to the result of such a suit, the order of the Commissioner shall be final ;”
- Amendment of section 51 of Orissa Act IV of 1939.** 3. In sub-section (1) of section 51 of the said Act, the words “ by a revenue officer of a gazetted rank appointed by the Provincial Government in this behalf ” shall be omitted.
- Amendment of section 52 of Orissa Act IV of 1939 .** 4. In section 52 of the said Act, for sub-section (3), the following sub-sections shall be substituted, namely :—
- “(3) The power to make rules given by this section is subject to the condition of the rules being made after previous publication.
- (4) All rules made under this section shall be published in the Gazette, and shall, unless some later date is appointed, come into force on the date of such publication.
- (5) All rules made under this section shall be laid as soon as possible after they are made before the Orissa Legislative Assembly for a total period of 14 days, which may be comprised in one session or in two or more sessions, and shall be subject to such modifications as the Assembly may make during the said period.”
- Amendments to form part of Orissa Act IV of 1939 from its commencement .** 5. The said Act shall be read and construed as if the amendments hereby enacted had formed part of the said Act from its commencement.
- Repeal of Orissa Act, 1941.** 6. The Orissa Hindu Religious Endowments (Amendment) Act, 1941, is hereby repealed. Orissa Act III of 1941 .